

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 102
IB-359/ND/2020**

**IN THE MATTER OF:
M/s. Channel Infomatic**

...PETITIONER

Vs.

M/s. Pioneer Computronix Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 30.01.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor :Mr. Pushendra Singh,
Advocate**

For the Respondent/ Corporate-debtor :

ORDER

After some argument, learned counsel appearing on behalf of the operational-creditor seeks time to file the tracking reports regarding the delivery of the demand notice at the registered office of the corporate-debtor shown at Page No. 13 Part 2 column 5 of the application. Learned counsel for the operational-creditor is directed to comply with the Section 9 (3) (c) of the Code. Matter is adjourned to **19.02.2020**.



**(V.K. Subburaj)
Member (T)**



**(Abni Ranjan Kumar Sinha)
Member (J)**